

ITEM NO.10

Court 1 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No.28613/2021

(Arising out of impugned final judgment and order dated 16-11-2021 in WP(C) No. 12889/2021 passed by the High Court of Delhi at New Delhi)

AMAZON.COM NV INVESTMENT HOLDINGS LLC

Petitioner(s)

VERSUS

CONFEDERATION OF ALL INDIA TRADERS & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.152973/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.152970/2021-PERMISSION TO FILE SPECIAL LEAVE PETITION, IA No.152974/2021-PERMISSION TO FILE LENGTHY LIST OF DATES & IA No.153381/2021-APPLN. FOR INTERVENTION ON BEHALF OF APPLICANT)

Date : 29-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Gopal Subramaniam, Sr. Adv.  
Mr. Gourab Banerji, Sr. Adv.  
Mr. Amit Sibal, Sr. Adv.  
Mr. Nakul Dewan, Sr. Adv.  
Mr. Anand S. Pathak, Adv.  
Mr. Amit K. Mishra, Adv.  
Mr. Shashank Gautam, Adv.  
Ms. Sreemoyee Deb, Adv.  
Mr. Vijay Purohit, Adv.  
Mr. Promit Chatterjee, Adv.  
Ms. Anubhuti Mishra, Adv.  
Mr. Shivam Pandey, Adv.  
Ms. Samridhi Hota, Adv.  
Mr. Pratik Jhaveri, Adv.  
Ms. Nikita Bangera, Adv.  
Ms. Didon Misri, Adv.  
Mr. Faizan Mithaiwala, Adv.  
Mr. Chetan Chawla, Adv.  
Mr. Vijayendra Pratap Singh, Adv.

Mr. Rachit Bahl, Adv.  
Ms. Roopali Singh, Adv.  
Mr. Abhijnan Singh, Adv.  
Mr. Priyank Ladoia, Adv.  
Mr. Tanmay Sharma, Adv.  
Mr. Vanya Chhabra, Adv.  
Mr. Arnab Ray, Adv.  
Mr. Vedant Kapur, Adv.  
Mr. Shaurya Mittal, Adv.  
Mr. Abhisar Vidyarthi, Adv.  
Ms. Ninaee Deshmukh, Adv.  
Mr. Pawan Bhushan, Adv.  
Ms. Hima Lawrence, Adv.  
Ms. Ujwala Uppaluri, Adv.  
Mr. S.P. Mukherjee, Adv.  
Mr. T.S. Sundaram, Adv.  
Mr. Vinay Tripathi, Adv.  
Mr. Aishvary Vikram, Adv.  
Mr. Kaustubh Prakash, Adv.  
Ms. Anushka Shah, Adv.  
Ms. Neelu Mohan, Adv.  
Ms. Smriti Kalra, Adv.  
Mr. Mohit Singh, AOR

For R/1 -  
Confederation  
of All India  
Traders

Mr. Krishnan Venugopal, Sr. Adv.  
Mr. Saurabh Kirpal, Sr. Adv.  
Mr. Rajat Sehgal, AOR  
Mrs. Vandana Anand, Adv.

For R/3-Competition  
Commission of India

Mr. N. Venkataraman, ASG  
Mr. Arjun Krishnan, AOR  
Mr. Manu Chaturvedi, Adv.  
Mr. Ankur Singh, Adv.  
Mr. Chandrashekara Bharathi Venkataraman, Adv.  
Mr. Shourya Bari, Adv.

For Intervenor/  
Future Coupons  
Pvt.Ltd.

Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Ramji Srinivasan, Sr. Adv.  
Mr. Mahesh Agarwal, Adv.  
Mr. Rishi Agarwala, Adv.  
Mr. Raghav Shankar, Adv.  
Mr. Karan Luthra, Adv.  
Mr. Pranjit Bhattacharya, Adv.  
Mr. E.C. Agrawala, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Application seeking permission to file the Special Leave Petition is granted.

Exemptions are allowed.

Having heard Mr. Gopal Subramaniam, learned Senior counsel appearing for the petitioner, Mr. Mukul Rohatgi, learned Senior counsel appearing for the applicant/intervenor – Future Coupons Private Limited, Mr. Krishnan Venugopal, learned Senior counsel appearing for Respondent No.1, who is on caveat, and carefully perusing the material available on record, we are not inclined to interfere with the impugned Order passed by the High Court of Delhi at New Delhi whereby the said Court disposed of the Writ Petition filed by Respondent No.1 – herein.

Taking into consideration the facts and circumstances of this case, two more weeks' time from today is granted to the petitioner in the matter, which would be over and above the time already granted by the High Court in this behalf.

The petitioner would be at liberty to raise all the objections before the Competition Commission of India.

The said Commission would consider all the objections on its own merits and in accordance with law.

With the above observations, the Special Leave Petition and pending application(s) shall stand disposed of.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)